

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**CHENNAI BENCH**

**(APPELLATE JURISDICTION)**

**23.09.2026**

**Present: JUSTICE N. SESHASAYEE, MEMBER (JUDICIAL)**  
**JATINDRANATH SWAIN, MEMBER (TECHNICAL)**

**IA No. 924/2026**  
**in**  
**Company Appeal (AT) (CH) (Ins) No. 319/2026**  
**(IA No. 923/2026)**

**In the matter of:**

**Smt. Kampalapura Narasimaiah Jayalakshmi**  
**Additional Director of**  
**M/s. Vistara Media Private Limited**  
**Residing at No.1680, 6th Cross,**  
**10th Main Road, 2nd Block,**  
**BSK 1st Street, Bangalore South Taluk,**  
**Bangalore - 560 050.**

**Sri. Kampalapura Guligowda Krishna**  
**Chief Executive Officer of**  
**M/s. Vistara Media Private Limited**  
**Residing at Halevoor Road, Huliurudurga,**  
**Kunigal, Karnataka – 572 123.**

**Shri. Krishna Karthik Darshan**  
**S/o. Shri.Kamalapura Guligowda Krishna**  
**Aged about 23years**  
**Residing at No.1680, 6<sup>th</sup> Cross,**  
**10th Main Road, 2ndBlock**  
**BSK 1st Street,**  
**Bengaluru South, Bengaluru – 560 050.**

**... Appellants**

**Vs**

**M/s. Vistara Media Private Limited**  
**Having its registered office at**  
**First, Second and Fourth Floor,**  
**Indian Express Building,**  
**Queens Road, Bengaluru,**  
**Karnataka - 560 001.**

**M/s. Mysore Mercantile Company Ltd.,  
having its registered office at  
Mysore Mercantile House,  
No.46, 3<sup>rd</sup> and 4<sup>th</sup> Floor, 36<sup>th</sup> Cross,  
Jayanagar, 4<sup>th</sup> T Block, Bengaluru - 560 041.**

**...Respondents**

**Present:**

For Appellants : Mr. S. Ravi, Senior Advocate  
For Ms. S. Indumathi Ravi, Advocate  
For Respondents : Mr. Gaurav Kumar, Advocate for R2

**ORDER**

**(Hybrid Mode)**

**[Per: Justice N. Seshasayee, Member (Judicial)]**

**IA No.924/2026 in Comp App (AT) (CH) (Ins) No.319/2026:-**

1. This appeal is filed challenging the order dismissing the application of the appellant to implead himself in a petition under Section 7 of the I & B Code, 2016. The appellant claims himself to be a majority shareholder and the financial creditor is stated to be a minority shareholder.
2. This appeal was filed with a delay of 15 days, for condoning which the appellant has taken out IA No.924/2026. On 31.08.2026, the matter was heard and was reserved for orders.
3. Even as the order in IA No.924/2026 is being prepared, the appellant has filed a memo dated 05.09.2026 wherein he has stated that the main CP(IB) No.21/BB/2025 which was filed under Section 7 of the I & B Code, 2016, itself was withdrawn, consequent to which the appeal has become infructuous.

4. This memo is recorded; the appeal is accordingly disposed of as having become infructuous. No costs.

**[Justice N. Seshasayee]**  
**Member (Judicial)**

**[Jatindranath Swain]**  
**Member (Technical)**

VG/MS/AK